

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 4027
ANSWERED ON TUESDAY, THE 3rd APRIL, 2018**

SURROGATE AUDIT BY MULTI-NATIONAL ACCOUNTING FIRMS

QUESTION

4027. SHRI NARAIN DASS GUPTA:

Will the Minister of CORPORATE AFFAIRS be pleased to state whether any steps have been taken by the Ministry to implement Supreme Court judgement in respect of Writ Petition No. 991 of 2013 to lift corporate veil to prevent surrogate audit by Multi-National Accounting firms, if so, the details thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

The judgment of the Hon'ble Supreme Court has been received by the Government and the Government has decided to constitute a Committee of experts as directed by the Hon'ble Court.
